

State Vs. Aman
FIR No. 149/2019
PS Anand Parbat
U/s 354B/354D/506 IPC & 12 POCSO Act

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Aman despite repeated calls.

SI Rajwanti in person who has filed reply to the bail application.

In the interest of justice put up for consideration of bail application on 25.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
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File taken up again on request of Ld. Counsel for accused.
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

P.T.O.

Shri Naveen Sharma, Ld. Counsel for the applicant/accused namely Aman.

It is 12:05 PM now.

Ld. Counsel for accused prays that this bail application may be put up on 23.04.2020 as other bail application of some other accused is also fixed for 23.04.2020.

On request of Ld. Counsel for accused put up for consideration of bail application on 23.04.2020. Date earlier fixed i.e. 25.04.2020 is hereby cancelled.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

Bail Application No. 509/20
State Vs. Salman @ Rijwan
FIR No. 774/2019
PS Nangloi
U/s 326/307/506 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Salman @ Rijwan despite repeated calls.

In the interest of justice put up for consideration of bail application u/s 439 Cr.P.C. on 29.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

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State Vs. Devender & Ors.
FIR No. 356/19
PS Mundka
U/s 302/506/120B/34 IPC &
27/54/59 Arms Act.

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Parveen Dabas, Ld. Counsel for the applicant/accused namely Devander @ Bablu.

Heard.

In the interim bail application the provisions of section 302/506/120B/34 IPC & 27/54/59 Arms Act are mentioned.

Chargesheet has already been filed in this case as submitted.

Only the matters of extreme urgency are being heard as per directions of the Hon'ble Superior Courts. There is COVID-19 Pandemic and threat of life and, therefore, there is Nationwide Lock-down up to 03.05.2020. After hearing I do not find any extreme urgency in the

P.T.O.

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present matter. Hence, put up for consideration on 22.04.2020. Date has been given as requested by the Ld. Counsel for accused as he has sought short adjournment.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

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State Vs. Binay Dev Nath
FIR No. 81/2019
PS Patel Nagar
U/s 394/397/411/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Binay Dev Nath despite repeated calls.

Ct. Bhupender in person on behalf of SI Satyavir Singh who has filed reply to the bail application.

Since none is present for accused, therefore, in the interest of justice, put up for consideration of interim bail application u/s 439 Cr.P.C. on 23.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Nakul Abrol
FIR No. 243/2018
PS Kirti Nagar
U/s 452/307/394/397/511 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Nakul Abrol despite repeated calls and despite waiting for considerable time.

ASI Surender Sehrawat in person who has filed reply to the bail application.

In the interest of justice put up for consideration of interim bail application u/s 439 Cr.P.C. on 21.04.2020.

At this stage Shri V.C. Gautam, Ld. Counsel for applicant/accused has appeared who prays that report of the concerned Jail Superintendent may be called for the date already fixed i.e. 21.04.2020 regarding injuries suffered by the applicant.

Now the concerned Jail Superintendent is directed to

P.T.O.

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furnish his report in writing on next date i.e. 21.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

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State Vs. Rahul Yadav
FIR No. 114/2019
PS Punjabi Bagh
U/s 392/397/365 IPC &
25/27/54/59 Arms Act.

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/accused namely Rahul Yadav.

Heard on the interim bail application.

Ld. DLSA Counsel submits that guidelines of the Hon'ble High Court of Delhi are not fulfilled in this case, therefore, he wants to withdraw the present interim bail application.

Ld. LAC has also made endorsement on the interim bail application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances, the

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application under consideration is hereby dismissed as withdrawn.

On request copy of this order be given dasti to Ld. LAC.
One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

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State Vs. Ajeet Singh
FIR No. 65/2019
PS Tilak Nagar
U/s 392/397/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused Ajeet Singh.

Heard on the interim bail application. Report perused.

Ld. LAC submits that this is an application for interim bail for 45 days only as per guidelines of the Hon'ble High Court of Delhi. It is further submitted that the applicant/accused is in J.C. in this case since 11.02.2019. It is further submitted by him that due to outbreak of COVID-19 epidemic which is life threatening, special measures have been taken by the Hon'ble Superior Courts to ease out the prison.

In view of the overall facts and circumstances and in the

P.T.O.

interest of justice, applicant/accused Ajit Singh S/o Baldev Singh be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. The applicant/accused shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

Application under consideration stands disposed off.

Copy of the order be given dasti to Ld. LAC. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Nonu Singh
FIR No. 56/2020
PS Nihal Vihar
U/s 354/354D/506/509 IPC &
12 POCSO Act

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused Nonu Singh.

IO W/SI Manisha Yadav in person who has filed reply to the bail application.

Heard on the interim bail application. Report perused.

Ld. LAC submits that this is an application for interim bail for 45 days only as per guidelines of the Hon'ble High Court of Delhi. It is further submitted that the applicant/accused is in J.C. in this case since 23.01.2020. It is further submitted by him that due to outbreak of COVID-19 epidemic which is life threatening, special measures have

P.T.O.

been taken by the Hon'ble Superior Courts to ease out the prison.

In view of the overall facts and circumstances and in the interest of justice, applicant/accused Nonu Singh S/o Sewa Singh be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. The applicant/accused shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

Application under consideration stands disposed off.

Copy of the order be given dasti to Ld. LAC. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Santosh
FIR No. 498/2018
PS Nihal Vihar
U/s 8 POCSO Act

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused Santosh S/o Raj Bahadur.

W/SI Manisha Yadav on behalf of IO is present who has filed reply to the bail application.

Heard on the interim bail application. Report perused.

Ld. LAC submits that this is an application for interim bail for 45 days only as per guidelines of the Hon'ble High Court of Delhi. It is further submitted that the applicant/accused is in J.C. in this case since 14.09.2018. It is further submitted by him that due to outbreak of COVID-19 epidemic which is life threatening, special measures have

P.T.O.

been taken by the Hon'ble Superior Courts to ease out the prison.

In view of the overall facts and circumstances and in the interest of justice, applicant/accused Santosh S/o Raj Bahadur be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. The applicant/accused shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

Application under consideration stands disposed off.

Copy of the order be given dasti to Ld. LAC. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Vinod & Ors.
FIR No. 322/2018
PS Khyala
U/s 307/302/34IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Ashwani @ Kaku.

IO not present today.

Heard.

On request put up for consideration of this bail application on 20.04.2020 (Monday). Meanwhile IO be summoned with report.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Ravi Prakash Barupal
FIR No. 129/2018
PS Hari Nagar
U/s 302/304B/498A IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Suhail Malik, Ld. Counsel for the applicant/accused namely Ravi Prakash Barupal.

SI Vikram in person on behalf of IO.

This is 4th regular bail application u/s 439 Cr.P.C.

Heard.

Chargesheet has already been filed in this case as stated. Only the cases of extreme urgency are being heard.

Ld. Counsel for applicant/accused emphasized that the old aged mother of the applicant is suffering from illness and she has suffered spinal injury. Ld. Counsel for the applicant/accused has submitted that earlier bail application was dismissed as withdrawn. Counsel for the applicant submits that applicant is resident of Bikaner,

P.T.O.

Rajasthan. He submits that the charge framed in the present matter is u/s 302/304B and 498A IPC. On query put to the Ld. Counsel for accused regarding the averment of said spinal injury in the present bail application, the Ld. Counsel for accused has submitted that said averment is not mentioned in the bail application under consideration as it was copied from previous bail application. After hearing and going through the record, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed.

On request copy of this order be given dasti to Ld. Counsel for accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

**Bail Application No. 279
Rajinder Kumar Gambhir Vs. State
FIR No. 22/2019
PS Patel Nagar
U/s 420 IPC**

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/complainant despite repeated calls.

None for the respondent/accused despite repeated calls.

It is 12:45 PM now.

The matter was also called at 12:30 PM when also none appeared for applicant/complainant as well as for respondent/accused.

In the interest of justice, put up for consideration of application u/s 439 (2) Cr.P.C. on 27.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Bhure Lal
FIR No. 466/2019
PS Nihal Vihar
U/s 10 POCSO Act

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused Bhure Lal.

Heard on the interim bail application. Report perused.

Ld. LAC submits that this is an application for interim bail for 45 days only as per guidelines of the Hon'ble High Court of Delhi. It is further submitted that the applicant/accused is in J.C. in this case since 23.07.2019. It is further submitted by him that due to outbreak of COVID-19 epidemic which is life threatening, special measures have been taken by the Hon'ble Superior Courts to ease out the prison.

In view of the overall facts and circumstances and in the

P.T.O.

interest of justice, applicant/accused Bhure Lal S/o Balram Singh be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. The applicant/accused shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

Application under consideration stands disposed off.

Copy of the order be given dasti to Ld. LAC. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Dheeraj
FIR No. 296/2016
PS Paschim Vihar East
U/s 302/392/449/411/120-B/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.K. Sharma, Ld. Counsel for the applicant/accused
namely Dheeraj.

IO SI Manoj in person.

Heard.

On request and in the interest of justice, put up for consideration of interim bail application on 25.04.2020. On request of Ld. Counsel for accused date changed to 22.04.2020. Date of 25.04.2020 is hereby cancelled.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Jitendra Kumar
FIR No. 523/2017
PS Hari Nagar
U/s 328/379/120B/411 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused Jitendra Kumar.

SI Rahul in person who has filed reply to the bail application.

This is an application for interim bail for 45 days. Heard on the interim bail application. Report perused.

Ld. LAC submits that this is an application for interim bail for 45 days only as per guidelines of the Hon'ble High Court of Delhi. It is further submitted that the applicant/accused is in J.C. in this case since 14.12.2017. It is further submitted by him that due to outbreak of COVID-19 epidemic which is life threatening, special measures have

P.T.O.

been taken by the Hon'ble Superior Courts to ease out the prison.

In view of the overall facts and circumstances and in the interest of justice, applicant/accused Jitendra Kumar S/o Asha Ram be released on interim bail for 45 days subject to furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison. The applicant/accused shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days.

Application under consideration stands disposed off.

Copy of the order be given dasti to Ld. LAC. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

**Bail Application No. 959/2020
State Vs. Gaurav Kakkar
FIR No. 85/2020
PS Patel Nagar
U/s 307/353/186/506/120-B/34 IPC**

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Amardeep Singh, Ld. Counsel for the applicant/accused namely Gaurav Kakkar.

IO not present today.

HC Ram Hari in person who has filed one report.

Presence of IO is needed.

IO be summoned for the next date.

Put up for consideration of interim bail application on 22.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

State Vs. Siddharth
FIR No. 148/2017
PS Khyala
U/s 302 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/accused namely Siddharth.

Heard. In the interim bail application under consideration some material particulars are not mentioned as stated by Ld. LAC.

Ld. LAC wants to withdraw the present application.

Ld. LAC has also made endorsement on the interim bail application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances, the application under consideration is hereby dismissed as withdrawn.

P.T.O.

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On request copy of this order be given dasti to Ld. LAC.
One copy of this order be sent to the concerned Jail Superintendent for
information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.04.2020

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**Bail Application No. 401/2020
State Vs. Vipin Makhija
FIR No. 292/2019
PS Nihal Vihar
U/s 313/323/506/34 IPC**

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Vipin Makhija despite repeated calls.

IO is not present.

IO be summoned for next date.

In the interest of justice put up for consideration of anticipatory bail application under Section 438 Cr.P.C. on **24.04.2020**.

**(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020**

**Bail Application No. 786 & 787
State Vs. Arun Kumar Tagaya and
Deepak
FIR No. 36/2018
PS Nangloi
U/s 498A/406/34 IPC**

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Arun Kumar Tagaya and Deepak despite repeated calls and despite waiting for considerable time.

In the interest of justice no adverse order is passed.

Put up for consideration of bail applications under Section 438 Cr.P.C. on **30.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

State Vs. Amit Kumar Gosain
FIR No. 95/2020
PS Hari Nagar
U/s 21 N.D.P.S. Act

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Amit Kumar Gosain despite repeated calls.

IO/SI Pooran Mal Verma in person who has filed reply of bail application.

IO submits that this is the regular bail application under Section 439 Cr.P.C, however, the applicant has been admitted to interim bail on 15.04.2020 for a period of 15 days.

In view of above facts and circumstances, put up for consideration of bail application under Section 439 Cr.P.C. on **30.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

**State Vs. Pintu Verma & Ors.
FIR No. 23/2018
PS Hari Nagar
U/s 342/370/120B IPC**

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vinay Kumar, Ld. Counsel for the applicant/accused namely Bhavneet Singh @ Prince.

IO is not present.

IO be summoned for the next date.

Put up for consideration of interim bail application under Section 439 Cr.P.C. on **24.04.2020**.

Charge sheet is not available before the court today.

**(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020**

State Vs. Puneet
FIR No. 128/2020
PS Moti Nagar
U/s 376/506/323 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vinay Kumar Sharma, Ld. Counsel for the applicant/accused namely Puneet.

IO/SI Rajani in person who has filed reply of bail application.

Heard.

Ld. Addl.P.P. for State submits that the reply filed today by the IO is not proper as the IO has not verified about the details of the family members who may lookafter the mother of applicant.

Ld. Counsel for the applicant has submitted that the surgery scheduled earlier has been rescheduled.

P.T.O.

IO submits that she has to verify the same. IO is directed to file the detailed reply on the next date and also verify about the present condition of the mother of the applicant as well as the details of the other family members of the applicant who may look after the mother of the applicant/accused.

Put up on **25.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

**State Vs. Rakesh Mohan Sangner
FIR No. 85/2020
PS Paschim Vihar
U/s 354/506/509/34 IPC & Section 8
& 12 of POCSO Act**

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri G.L. Soni, Ld. Counsel for the applicant/accused namely Rakesh Mohan Sangner.

Ld. Counsel for applicant has filed an undertaking of Smt. Usha wife of Sh. Kamal.

Ld. Counsel for applicant submits that Smt. Usha is the cousin sister of applicant/accused and the accused shall reside with the said sister, if admitted to interim bail. The undertaking has been filed in view of the last order dated 17.04.2020. Ld. Counsel submits that accused is in J/C in this case since 02.02.2020.

Ld. Counsel for applicant/accused submits that in view of the guidelines of Hon'ble High Court of Delhi considering the present

P.T.O.

Corona Virus Epidemic which is life threatening, the present application has been filed in view of those guidelines.

In view of above facts and circumstances and in the interest of justice, applicant/accused namely Rakesh Mohan Sangner is admitted to interim bail for a period of 45 days subject to furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned jail authority/Jail Superintendent/D.G. Prison subject to the condition that the applicant shall not come into contact of victim and the complainant, and, shall not reside in the same house of victim/complainant also. The applicant/accused may reside with his sister. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days. Ordered accordingly.

Application under consideration stands disposed off.

Copy of the order be given dasti to Ld. Counsel of the applicant/accused. One copy of order be sent to the concerned Jail Superintendent for information.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

State Vs. Mohd. Nadeem
FIR No. 337/2016
PS Anand Parbat
U/s 394/397/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

**State Vs. Abhishek
FIR No. 148/2017
PS Khyala
U/s 302/34 IPC**

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

**(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020**

State Vs. Kamal
FIR No. 418/2016
PS Nangloi
U/s 302/186/353/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

State Vs. Saddam Hussain
FIR No. 41/2019
PS Anand Parbat
U/s 302/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

State Vs. Anuj Lakra
FIR No. 102/2017
PS Mundka
U/s 302 IPC & 25/27 A.Act

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

State Vs. Ashish Kumar

FIR No. 265/2017

PS Ranhola

U/s 363/362/201/120B/34 IPC & 25/27 A.Act

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020

State Vs. Mohd. Hasan
FIR No. 199/2018
PS Anand Parbat
U/s 394/397/411/505/34 IPC

18.04.2020

The court of undersigned is having duty today as per computer generated Circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Avdesh Kumar Jha, Ld. Remand Counsel from DLSA for the applicant/accused.

Heard.

Ld. Addl. P.P. prays that the presence of In-charge, Place of Safety is required for appreciation of the present bail application.

Ld. Remand Counsel for the applicant/accused submits that Sh. R.K. Yadav is the concerned In-charge/Place of Safety, Majnu Ka Tila.

Put up for consideration on **20.04.2020**.

The In-charge, Place of Safety concerned be summoned with the relevant record of concerned CCL for **20.04.2020**.

(MANISH GUPTA)
ASJ-04 (West)/THC/Delhi
18.04.2020